

FORM A**Public Announcement**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

FOR THE ATTENTION OF THE CREDITORS OF MAGIC EXPRESS TECHNOLOGY PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Magic Express Technology Private Limited
2.	Date of incorporation of corporate debtor	September 21, 2015
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70100MH2015PTC268544
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Address: Office No. 118, 1st Floor, Anjani Complex, Opp. Guru Nanak Petrol Pump, A. K. Road, Chakala, Andheri (E) Mumbai – 400099 [<i>Erstwhile Address: B-4, Wilson House Office, Nagardas Road, Andheri-E Mumbai – 400069</i>]
6.	Insolvency commencement date in respect of corporate debtor	June 09, 2023 (Date of Hon'ble NCLT order) (*June 12, 2023, Date of receipt of order by IRP)
7.	Estimated date of closure of insolvency resolution process	December 06, 2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Mr. Arun Kapoor Regn No: IBBI/IPA-003/IP-N00030/2017-18/10230
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Registered Address: G-601, Army Co-operative Housing Society, Sector- 09, Nerul (East), Navi Mumbai, Maharashtra – 400706 Email Id: arun.kapoor58@yahoo.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Process Specific Address: Arun Kapoor c/o Ancoraa Resolution Private Limited, 1412, 14 th Floor, Real Tech Park, Sector 30 A, Vashi, Navi Mumbai - 400 703. Process Specific Email Id: cirp.magicexpress@ancoraa.com
11.	Last date for submission of claims	June 26, 2023
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional (IRP)	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: N.A.

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench -V has ordered the commencement of a corporate insolvency resolution process of the Magic Express Technology Private Limited on June 09, 2023, vide order no. CP (IB) No. 564/MB-V/2022. (Date of receipt of order by Interim Resolution Professional is June 12, 2023).

The creditors of Magic Express Technology Private Limited are hereby called upon to submit their claims with proof on or before June 26, 2023, to the Interim Resolution Professional at the address mentioned in entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



[Signature]
Arun Kapoor
Interim Resolution Professional

Date: June 14, 2023

Place: Mumbai

In the matter of Magic Express Technology Private Limited
IBBI Regn. No. IBBI/IPA-003/IP-N00030/2017-18/10230